

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 635 of 2020 in CP(IB) 586 of 2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2020**

Name of the Company: Ganga Advisory Pvt Ltd  
V/s  
JagdishchandraB Mistri IRP For Sona  
Alloys Pvt Ltd

Section 60(5) IBC r.w Rule 11 of NCLT rules,2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER**  
(Through Video Conferencing)

Advocate, Mr. Tarak Damani is present on behalf of the applicant.


Advocate, Mr. Shashvata U. Shukla is present and submitted that he has been recently appointed by RP on the replacement of IRP, viz., Mr. Jagdishchandra B. Mistry. Hence, requesting some time to file Vakalatnama as well as reply.

The prayer is allowed.

Two weeks' time is granted to file reply along with Vakalantnama, by serving an advance copy of the reply to the applicant.

List the matter on 16.12.2020

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
MEMBER (TECHNICAL)

  
**MANORAMA KUMARI**  
MEMBER (JUDICIAL)

Dated this the 26th day of November, 2020.